

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 14.06.2012

The meeting No.10/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 14.06.2012 in Room No.108 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.07/AM-13 dated 24.05.2012, Meeting No.08/AM-13 dated 31.05.2012 and Meeting No.09/AM-13 dated 07.06.2012 were ratified. The agenda for meeting No.10/AM-13 dated 14.06.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 10/84-ALC3/2012

MEETING DATE : 14.06.2012

Case No.:39/10/84-ALC3/2012	Party Name: ACHIEVER APPARELS PVT.	Meet No/Date:10/84-ALC3/2012	Status:
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		LTD.,	14.06.2012	Approved	
	HQ File :01/84/050/00090/AM13/	RLA File :05/23/040/00522/AM12/	Lic.No/Date:0510321473 30.03.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-					
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies jacket made from 100% Cotton Denim Fabric, GSM-277+/-10% (Style No. IC205378)	2500 Nos.	100% Cotton Denim Fabric, Width-57/58” (Cuttable), OW-59/60”, GSM-277+/-10%	6300 Sq. meter (@ 2.52 sq. meter per piece)
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

	Case No.:40/10/84-ALC3/2012	Party Name: EXPECTATIONS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Rejected
	HQ File :01/84/050/00091/AM13/	RLA File :33/24/040/00026/AM12/	Lic.No/Date:3310022242 30.03.2012	Reject
2	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee is of the view that weight of the export product includes the weight of the cushion cover plus the weight of the filling material cannot have the same weight on the accountable portion of the imported item. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:25/10/84-ALC3/2012	Party Name: JKM OVERSEAS PVT. LTD.,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
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3	HQ File :01/84/050/00076/AM13/	RLA File :05/23/040/00462/AM12/	Lic.No/Date:0510321907 10.04.2012										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given any size, specification, bifurcation of any of the export product. Therefore, the Committee is unable to compute the wastage in this case. However, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided allow 5% wastage on the import basis and to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Shawls, Scarves, Stoles, Muffler, Blankets made of Cashmere Silk yarn upto 120/2 NM</td><td>100.00 Kgs.</td><td>Cashmere Silk yarn upto 120/2 NM</td><td>105.00 Kgs. (including 5% wastage)</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Shawls, Scarves, Stoles, Muffler, Blankets made of Cashmere Silk yarn upto 120/2 NM	100.00 Kgs.	Cashmere Silk yarn upto 120/2 NM
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Shawls, Scarves, Stoles, Muffler, Blankets made of Cashmere Silk yarn upto 120/2 NM	100.00 Kgs.	Cashmere Silk yarn upto 120/2 NM	105.00 Kgs. (including 5% wastage)									

4	Case No.:9/10/84-ALC3/2012	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Transferred
	HQ File :01/84/050/00060/AM13/	RLA File :11/24/040/00051/AM12/	Lic.No/Date:1110026989 12.04.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.			

	Case No.:36/10/84-ALC3/2012	Party Name: GAURA V INTERNATIONAL	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
	HQ File :01/84/050/00087/AM13/	RLA File :05/23/040/00009/AM13/	Lic.No/Date:0510322208 13.04.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester Dyed woven Fabric, GSM-93+/-10% (Style:288073/288073P)	8500 Nos.	100% Polyester Dyed woven Fabric, GSM-93+/-10%	13,770 Sq. meter (@ 1.62 sq. meter per piece)
2.	Ladies Top made of 100% Polyester Dyed woven Fabric, GSM-78+/-10% (Style:288064/289374)	9800 Nos.	100% Polyester Dyed woven Fabric, GSM-78+/-10%	20,580 Sq. meter (@ 2.10 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 37/10/84-ALC3/2012	Party Name: GAURA V INTERNATIONAL	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
HQ File :01/84/050/00088/AM13/	RLA File :05/23/040/00008/AM13/	Lic.No/Date:0510322206 13.04.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Silk Dyed woven Fabric, GSM-50+/-10% (Style:00401463	2300 Nos.	100% Silk Dyed woven Fabric, GSM-50+/-10%	3795 Sq. meter (@ 1.65 sq. meter per piece)

Cassie Lace Tee with Indian
lace)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:27/10/84-ALC3/2012

Party Name: ORIENT FASHION EXPORTS
(INDIA) PVT.LTD.

Meet No/Date:10/84-ALC3/2012
14.06.2012

Status:
Approved

HQ File :01/84/050/00078/AM13/

RLA File :05/24/040/00028/AM13/

Lic.No/Date:0510323111
25.04.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant Dress in 100% Cotton Corduroy 21W printed woven Fabric, GSM-151+/-10% (Variation) with indigenous lining & diaper, Style No.915138.	4077 Nos.	100% Cotton Corduroy 21W printed woven Fabric, GSM-151+/-10% (Variation)	4550 Sq. meter (@ 1.116 sq. meter per piece)
2.	Ladies Top in 100% Polyester printed woven Georgette Fabric, GSM-70+/-10%, Style No. 900792	8000 Nos.	100% Polyester printed woven Georgette Fabric, GSM-70+/-10%	12,780 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:7/10/84-ALC3/2012	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Transferred
	HQ File :01/84/050/00058/AM13/	RLA File :03/95/040/00023/AM13/	Lic.No/Date:0310692366 26.04.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.			

9	Case No.:8/10/84-ALC3/2012	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Transferred
	HQ File :01/84/050/00059/AM13/	RLA File :03/95/040/00022/AM13/	Lic.No/Date:0310692364 26.04.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.			

	Case No.:10/10/84-ALC3/2012	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
	HQ File :01/84/050/00061/AM13/	RLA File :07/24/040/00027/AM13/	Lic.No/Date:0710087970 27.04.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export	Import item	Quantity allowed

10			Quantity		
	1.	Flexible Intermediate Bulk Containers; Content: PP Woven Fabrics UV Stabilized- 3,00,000.00 Kgs., PP Yarn-10,000 Kgs. and LLDPE-30,000 Kgs.	3,40,000 Kgs.	PP Woven Fabrics UV Stabilized	3,06,000.00 Kgs (1.02 Kg/Kg content in the export product
				PP Multifilament yarn	10,500.00 Kgs (1.05 Kg/Kg content in the export product
				LLDPE Granules	31,500.00 Kgs. (1.05 Kg/Kg content in the export product
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

11	Case No.:18/10/84-ALC3/2012		Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Rejected
	HQ File :01/84/050/00069/AM13/		RLA File :35/24/040/00042/AM12/	Lic.No/Date:3510038281 30.04.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import and export item are appears to be same. The Committee is not clear what is the expansion of alphabet 'CF' in the description of export item. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.				
	RLA may take suitable consequential action accordingly.				

	Case No.:21/10/84-ALC3/2012		Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
	HQ File :01/84/050/00072/AM13/		RLA File :56/24/040/00003/AM13/	Lic.No/Date:5610000416 30.04.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case e as detailed below:-				

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers with PE Liner; Net Content: 1) PP Granules- 380.000 MT, 2) UV Stabilizer-20.000 MT, 3) LLDPE Granules- 350.000 MT, 4) PE Liner- 150.000 MT, 5) PP Yarn (PP M.F. Yarn)-100.000 MT, 6) Packing Material (PP Granules)-10.000 MT	1000.000 MT	PP Granules	399.000 MT (1.05 Kg/Kg content in the export product)
			UV Stabiliser (containing not more than 20% U.V. Stabiliser) where export product contains U.V. stabiliser	20.400 M.T. (2% of the Resin content in Export product)
			LLDPE Granules	367.500 MT (1.05 Kg/Kg content in the export product)
			PE Liner	82.500 MT(0.55 Kg/Kg content in the export product)
			PP Yarn (PP M.F. Yarn)	105.000 MT (1.05 Kg/Kg content in the export product)
			Packing material – PP Granules	As per packing policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/10/84-ALC3/2012

Party Name: ARVIND LIMITED

Meet No/Date:10/84-ALC3/2012
14.06.2012

Status:
Approved

HQ File :01/84/050/00070/AM13/

RLA File :08/24/040/00041/AM13/

Lic.No/Date:0810111288
02.05.2012

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Chemically treated Flame Retardant Woven Fabric of cotton containing 85% or more by weight of cotton	4,63,576.160 Kgs.	Organic Phosphorous Compound (Pyrovatex CP New)	1,33,510 Kgs (@ 288 grams per Kg. content of the export product)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions and the conditions laid down in General Note No.5 of Textile product and amended vide Public Notice No.88, dated 27.12.2011.

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Case No.:24/10/84-ALC3/2012	Party Name: S.B. IMPEX	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
HQ File :01/84/050/00075/AM13/	RLA File :04/24/040/00008/AM13/	Lic.No/Date:0410136045 02.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Human Hair Remy (100%) single drawn	385.00 Kgs.	Human Hair Raw	481.25 Kgs. (including 25% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:20/10/84-ALC3/2012	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
HQ File :01/84/050/00071/AM13/	RLA File :30/24/040/00009/AM13/	Lic.No/Date:3010085568 03.05.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Yarn dyed (under worsted system) (1.1150 Kg/Kg content in export product)	2,00,000 Kgs.	Acrylic Dyed Fibre/ Tow 2-4 D	2,23,000 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:3/10/84-ALC3/2012	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
HQ File :01/84/050/00054/AM13/	RLA File :30/24/040/00008/AM13/	Lic.No/Date:3010085565 03.05.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Nylon blended dyed yarn (under worsted system) (60% Acrylic content, 40% nylon content)	40,000 Kgs.	Acrylic Fibre, 2-4 D	26,640 Kgs.
			Nylon Tops, 2-4D	17,280 Kgs.
			Cationic Dyes 100% strength	480 Kgs.
			Misc. Chemicals (Retarder/	2560 Kgs.

10			Liv. Agent Softner(Hydr./Cationic/Bulky/Silicon), Acetic acid, Non-Ionic Washing Agent, Anti Static Agent, Softner Flakes Textile Auxiliaries Misc. Dyes (Nylon Dyes/ Metal Complex Dyes), 100% strength	320 Kgs.
<p>The Dyes and Chemicals in respect of import item No.3 to 5 against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at Sr. No.5 and amended vide Public Notice No.88, dated 27.12.2011.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

Case No.:38/10/84-ALC3/2012	Party Name: KOHINOOR ENTERPRISES	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
HQ File :01/84/050/00089/AM13/	RLA File :05/23/040/00030/AM13/	Lic.No/Date:0510323913 03.05.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Night wear (Net content of imported input in export product: 100% Silk Habutai sand wash fabric, GSM-43+/- 10%, Full width-44 Inches=	161 Nos.	100% Silk Habutai sand wash fabric, GSM-43+/- 10%, Full width-44 Inches	381.6 Sq. meter (@ 2.37 sq. meter per piece)

	331.535 meters)			
2.	Ladies Pyjama (Net content of imported input in export product: 100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches= 330.128 meters)	192 Nos.	100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches	380.2 Sq. meter (@ 1.98 sq. meter per piece)
3.	Ladies Top (Net content of imported input in export product: 100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches= 214.544 meters)	116 Nos.	100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches	246 Sq. meter (@ 2.12 sq. meter per piece)
4.	Ladies Night Dress (Net content of imported input in export product: 100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches= 441.965 meters)	154 Nos.	100% Silk Habutai sand wash fabric, GSM-43+/-10%, Full width-44 Inches	508.2 Sq. meter (@ 3.30 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/10/84-ALC3/2012	Party Name: GRASIM INDUSTRIES LTD.,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
HQ File :01/84/050/00056/AM13/	RLA File :34/24/040/00262/AM12/	Lic.No/Date:3410034049 07.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

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present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION A-1877, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Artificial Staple Fibre of Viscose Rayon	200.000 M.T.	Caustic Soda Lye	100.000 M.T.
			Wood Pulp	210.000 M.T.
			Spin Finish Oil	0.400 M.T.
			Additive (Berol)	0.600 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19	Case No.:22/10/84-ALC3/2012	Party Name: KAPOOR COTSYN EXPORTS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Rejected
	HQ File :01/84/050/00073/AM13/	RLA File :30/24/040/00007/AM13/	Lic.No/Date:3010085714 07.05.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given width, GSM, Style No. of export item. Alternatively, the firm has given the net weight of each export product in K.G. term of import item. In view of above, the Committee was unable to compute the requirement of import product asked for and constrained to reject the case. RLA may take suitable consequential action accordingly.			

20	Case No.:4/10/84-ALC3/2012	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Deferred
	HQ File :01/84/050/00055/AM13/	RLA File :34/24/040/00303/AM12/	Lic.No/Date:3410034091 09.05.2012	Defer Date: 12.07.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.07.2012.			

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Case No.:28/10/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
HQ File :01/84/050/00079/AM13/	RLA File :05/24/040/00041/AM13/	Lic.No/Date:0510324279 09.05.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Polyester dyed velvet Fabric, GSM-210(Tolerance + or - 10%), Style No. 135397.	12,600 Nos.	100% Polyester dyed velvet Fabric, GSM-210(Tolerance + or -10%)	13,860 Sq. meter (@ 1.10 sq. meter per piece)
2.	Ladies Top made of 100% Polyester dyed Fabric, GSM-43(Tolerance + or -10%), Style No.FH131.	6050 Nos.	100% Polyester dyed Fabric, GSM-43(Tolerance + or -10%)	10,164 Sq. meter (@ 1.68 sq. meter per piece)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:23/10/84-ALC3/2012	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
	HQ File :01/84/050/00074/AM13/	RLA File :04/24/040/00019/AM13/	Lic.No/Date:0410136330 10.05.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities			

present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies pant (Trousers) made of 98% Cotton 2% Spandex Fabric, GSM-237+/-10%	15,163 Nos.	98% Cotton 2% Spandex Fabric, Cuttable width: 56/57" GSM-237+/-10%	34,116.880 Sq. meter
			80% Polyester 20% Cotton T/C Pocketing fabric, width-58", GSM-105+/-10%	6216.830 Sq. meter
			Zippers	15,163 Nos.
2.	Ladies pant (Trousers) made of 86% Cotton 13% Polyester 1% Spandex Denim Fabric, GSM-356+/-10%	22,708 Nos.	86% Cotton 13% Polyester 1% Spandex Denim Fabric, Width: 57/59" GSM-356+/-10%	51,093.750 Sq. meter
			80% Polyester 20% Cotton T/C Pocketing fabric, width-58", GSM-105+/-10%	9310.280 Sq. meter
			Zippers	22,708 Nos.
3.	Ladies pant (Trousers) made of 87% Cotton 12% Polyester 1% Spandex Denim Fabric, GSM-337+/-10%	18,192 Nos.	87% Cotton 12% Polyester 1% Spandex Denim Fabric, Width: 57/59" GSM-337+/-10%	40,931 Sq. meter
			80% Polyester 20% Cotton T/C Pocketing fabric, width-58", GSM-105+/-10%	7458.720 Sq. meter
			Zippers	18,192 Nos.
4.	Ladies pant (Trousers) made of 98% Cotton 2% Spandex Fabric, GSM-271+/-10%	18,964 Nos.	98% Cotton 2% Spandex Fabric, Cuttable width: 49" GSM-271+/-10%	42,668.220 Sq. meter
			Zippers	18,964 Nos.
5.	Ladies pant (Trousers) made	19,684	98% Cotton 2% Spandex	44,289.220

	of 98% Cotton 2% Spandex Fabric, GSM-237+/-10%	Nos.	Fabric, Cuttable width: 56/57” GSM-237+/-10%	Sq. meter
			Zippers	19,684 Nos.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

23	Case No.:26/10/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Deferred
	HQ File :01/84/050/00077/AM13/	RLA File :05/24/040/00039/AM13/	Lic.No/Date:0510324435 10.05.2012	Defer Date: 12.07.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.07.2012.			

24

Case No.:6/10/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
HQ File :01/84/050/00057/AM13/	RLA File :07/24/040/00061/AM13/	Lic.No/Date:0710088199 14.05.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's/Ladies Trouser made of 99% Cotton 1% Polyester dyed Corduroy Fabric, GSM-274 with 100% Polyester dyed fabric, GSM-135 (Tolerance	4580 Nos.	99% Cotton 1% Polyester dyed Corduroy Fabric, GSM-274 (Tolerance Plus or Minus 10%)	12,366 Sq. meter
			100% Polyester dyed	357.240 Sq.

	Plus or Minus 10%), Style No.94270R		fabric, GSM-135 (Tolerance Plus or Minus 10%)	meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

25

Case No.:35/10/84-ALC3/2012	Party Name: PEARL APPARELS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
HQ File :01/84/050/00086/AM13/	RLA File :05/24/040/00050/AM13/	Lic.No/Date:0510324858 15.05.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Babies Dress made from 75% Viscose 25% Polyester Fabric, GSM-180+/-10%, Style No. 132431-770078.	5239 Nos.	75% Viscose 25% Polyester Fabric, GSM-180+/-10%	5291.390 Sq. meter (@ 1.01 sq. meter per piece)
2.	Children (Girls) Dress made from 75% Viscose 25% Polyester Fabric, GSM-180+/-10%, Style No. 132431-770078..	7998 Nos.	75% Viscose 25% Polyester Fabric, GSM-180+/-10%	10,957.260 Sq. meter (@ 1.37 sq. meter per piece)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:15/10/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:10/84-ALC3/2012	Status:
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26			14.06.2012	Deferred
	HQ File :01/84/050/00066/AM13/	RLA File :07/24/040/00539/AM12/	Lic.No/Date:0710088234 16.05.2012	Defer Date: 12.07.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision taken in the similar case. It was decided to defer the case for re-listing on 12.07.2012.			

27

Case No.:11/10/84-ALC3/2012	Party Name: APSARA SILKS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
HQ File :01/84/050/00062/AM13/	RLA File :07/24/040/00047/AM13/	Lic.No/Date:0710088246 17.05.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyamide dyed/printed fabrics (87% Polyamide, 13% Elastometric, width-153 cm+/- 10%, GSM-153+/- 10%)	4804 Sq. meter	Polyamide grey fabrics (87% Polyamide, 13% Elastometric, width-153 cm+/- 10%, GSM-153+/- 10%)	4900 Sq. meter (including 2% wastage)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:29/10/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Rejected
	HQ File :01/84/050/00080/AM13/	RLA File :05/24/040/00054/AM13/	Lic.No/Date:0510325286 18.05.2012	Reject

28	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that sketch of garment and measurement of export product has not been given by the applicant firm. The Committee is unable to understand why powerline has been shown in the manufacturing process chart. In view of this, the Committee was unable to compute the requirement of inputs asked for and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>
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29	Case No.:12/10/84-ALC3/2012	Party Name: APSARA SILKS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved									
	HQ File :01/84/050/00063/AM13/	RLA File :07/24/040/00046/AM13/	Lic.No/Date:0710088309 21.05.2012										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p>												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>100% Silk dyed/printed georgette fabrics, width-140 cm+/-10%, GSM-65+/-10%, 15MM+/-10%</td><td>20,000 Sq. meter</td><td>100% Silk dyed/printed georgette fabrics, width-140 cm+/-10%, GSM-65+/-10%, 15MM+/-10%</td><td>20,400 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	100% Silk dyed/printed georgette fabrics, width-140 cm+/-10%, GSM-65+/-10%, 15MM+/-10%	20,000 Sq. meter	100% Silk dyed/printed georgette fabrics, width-140 cm+/-10%, GSM-65+/-10%, 15MM+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	100% Silk dyed/printed georgette fabrics, width-140 cm+/-10%, GSM-65+/-10%, 15MM+/-10%	20,000 Sq. meter	100% Silk dyed/printed georgette fabrics, width-140 cm+/-10%, GSM-65+/-10%, 15MM+/-10%	20,400 Sq. meter									

	Case No.:13/10/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Deferred
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30	HQ File :01/84/050/00064/AM13/	RLA File :07/24/040/00073/AM13/	Lic.No/Date:0710088366 22.05.2012	Defer Date: 12.07.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision taken in the similar case. It was decided to defer the case for re-listing on 12.07.2012.				

31	Case No.:14/10/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Deferred
	HQ File :01/84/050/00065/AM13/	RLA File :07/24/040/00072/AM13/	Lic.No/Date:0710088365 22.05.2012	Defer Date: 12.07.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision taken in the similar case. It was decided to defer the case for re-listing on 12.07.2012.				

	Case No.:30/10/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
	HQ File :01/84/050/00081/AM13/	RLA File :05/24/040/00052/AM13/	Lic.No/Date:0510325542 22.05.2012	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export	Import item
				Quantity allowed

32	1.	Girls Top in 100% Polyester solid dyed woven fabric, GSM-81+/-10% (Variation), Style No.423287/423288/ 423289.	4490 Nos.	100% Polyester solid dyed woven fabric, GSM-81+/-10% (Variation)	6016.600 Sq. meter (@ 1.34 sq. meter per piece)
	2.	Girls Top in 100% Cotton yarn dyed woven fabric, GSM-150+/-10% (Variation), Style No. 423284/423285/423286.	8700 Nos.	100% Cotton yarn dyed woven fabric, GSM-150+/-10% (Variation)	11,832 Sq. meter (@ 1.36 sq. meter per piece)
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

33

Case No.:31/10/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
HQ File :01/84/050/00082/AM13/	RLA File :05/24/040/00049/AM13/	Lic.No/Date:0510325540 22.05.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant Top in 100% Cotton printed woven fabrics, GSM-90+/-10% (Variation), Style No.915149/237646	6291 Nos.	100% Cotton printed woven fabrics, GSM-90+/-10% (Variation)	5158.620 Sq. meter (@ 0.82 Sq. meter per piece
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

34	Case No.:32/10/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved														
	HQ File :01/84/050/00083/AM13/	RLA File :05/24/040/00051/AM13/	Lic.No/Date:0510325541 22.05.2012															
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Infant Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation) with Indian lining and diaper, Style No.266151.</td><td>4756 Nos.</td><td>100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation)</td><td>6155 Sq. meter (@ 1.294 sq. meter per piece)</td></tr> <tr> <td>2.</td><td>Girls Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation) with Indian lining, Style No. 266151.</td><td>7446 Nos.</td><td>100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation)</td><td>9977 Sq. meter (@ 1.34 sq. meter per piece)</td></tr> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Infant Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation) with Indian lining and diaper, Style No.266151.	4756 Nos.	100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation)	6155 Sq. meter (@ 1.294 sq. meter per piece)	2.	Girls Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation) with Indian lining, Style No. 266151.	7446 Nos.	100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Infant Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation) with Indian lining and diaper, Style No.266151.	4756 Nos.	100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation)	6155 Sq. meter (@ 1.294 sq. meter per piece)														
2.	Girls Dress in 100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation) with Indian lining, Style No. 266151.	7446 Nos.	100% Polyester Mesh (Knit) with Rossettie embroidery fabrics, GSM-166+/-10% (Variation)	9977 Sq. meter (@ 1.34 sq. meter per piece)														

Case No.:34/10/84-ALC3/2012	Party Name: MAHARANI OF INDIA	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
HQ File :01/84/050/00085/AM13/	RLA File :05/24/040/00055/AM13/	Lic.No/Date:0510325525	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirts made of Cotton Crochet fabric, width-40" GSM-230+/-10% and Polyester Lining, Product Name: EBBA Crochet Skirt.	51,200 Nos.	Cotton Crochet fabric, width-40" GSM-230+/-10%	42,000 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/10/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Rejected
HQ File :01/84/050/00067/AM13/	RLA File :07/24/040/00081/AM13/	Lic.No/Date:0710088398 23.05.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and surprise to note that import quantity is less than the export quantity. In view of this, the Committee was unable to compute the requirement of inputs asked for and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:17/10/84-ALC3/2012	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
HQ File :01/84/050/00068/AM13/	RLA File :07/24/040/00069/AM13/	Lic.No/Date:0710088424 24.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

37 present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	P-84 Filter bags containing 471.782 Kgs. of Polyamide staple fibre – 620 Nos.	781.782 Kgs.	P-84 Polyamide staple fibre, Natural 1.7 Dtex/60 MM	476.500 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:33/10/84-ALC3/2012	Party Name: PARAGON APPAREL (P) LTD	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved
HQ File :01/84/050/00084/AM13/	RLA File :05/24/040/00060/AM13/	Lic.No/Date:0510325784 24.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's T-Shirt (Full Sleeve) made from 65% Cotton 35% Polyester plated Pique Jersey fabric, GSM-195+/-10% and 60% Cotton 40% PES Flat Knit RIB 1x1, Style No.ARMZ2118.	4712 Nos.	65% Cotton 35% Polyester plated Pique Jersey fabric, Width-65", GSM-195+/-10%	8764.320 Sq. meter (@1.86 sq. meter per piece
			60% Cotton 40% PES Flat Knit RIB 1x1 (in form of pcs. of different sizes and width of 9.5 cms each)	4851 Nos.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

39

Case No.:1/10/84-ALC3/2012	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Approved	
HQ File :01/84/050/00052/AM13/	RLA File :56/24/040/00006/AM13/	Lic.No/Date:5610000532 28.05.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers, Net Contents:- 1) PP Granules-343.029 MT, 2) UV Stabilizer-7.001 MT, 3) Non-wovens-149.970 MT, 4) Packing material (PP Granules)-5.000 MT	500.000 M.T.	PP Granules	360.180 M.T. (1.05 Kg/Kg content in the export product
			UV Stabilizer	7.001 M.T.
			Non-wovens	157.469 M.T. (1.05 Kg/Kg content in the export product
			Packing material (PP Granules)	As per packing policy
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

40	Case No.:2/10/84-ALC3/2012	Party Name: KARAM MULTIPACK PVT. LTD.,	Meet No/Date:10/84-ALC3/2012 14.06.2012	Status: Transferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as ad-hoc norms of Flexible Intermediate			

MANUAL AGENDA CASES

(41)

Case No.234	M/s. Gaurav International, Gurgaon.
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/363/AM-12/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510315834 dated 30.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Tank Top made of 100% Silk Chiffon printed woven fabric, GSM-43+/-10%, Style:00401438	1950 Nos.	100% Silk Chiffon printed woven fabric, GSM-43+/-10%	3861 Sq. meter (@ 1.98 sq. meter per piece)
2.	Ladies Tank Top made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style:00401438L	600 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	1320 Sq. meter (@ 2.20 sq. meter per piece)
3.	Ladies Vest made of 100% Silk dyed woven fabric, GSM-60+/-10%, Style:00701487	410 Nos.	100% Silk dyed woven fabric, GSM-60+/-10%	528.9 Sq. meter (@ 1.29 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(42)

Case No.235	M/s. Niyaz Apparels, Chennai.
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/113/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0410016767 dated 07.08.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/31/2012-13/Hosy., dated 13.06.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Pant made out of 100% Nylon Duratrek II Nylon Canvas Full Dull Crinkle Durable fabric.	3000 Nos.	100% Nylon Duratrek II Nylon Canvas Full Dull Crinkle Durable fabric	2.60 Sq. meter per piece
			Zipper autolock-6"/6.5"/7"	Net to net
			Zipper autolock-4.5"/5"/5.5"	Net to net
			Zipper Nonlock-9"	Net to net
			Velcro (Hook & loop)	0.27 meters per piece
2.	Men's Shorts made out of 100% Nylon Duratrek II Nylon Canvas Full Dull Crinkle Durable fabric.	3000 Nos.	100% Nylon Duratrek II Nylon Canvas Full Dull Crinkle Durable fabric	2.50 Sq. meter per piece
			Zipper autolock-6"/6.5"/7"	Net to net
			Zipper autolock-4.5"/5"/5.5"	Net to net
			Zipper Nonlock-9"	Net to net
			Velcro (Hook & loop)	0.27 meters per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(43)

Case No.236	M/s. Frontier Textiles Pvt. Ltd., Kolkata.
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/326/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210167259 dated 03.10.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 28.06.2012.

(44)

Case No.237	M/s Richa & Co., New Delhi
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/340/AM-12/DES-V
Re-fixation of input output norms against Advance Authorization No.0510314950 dated 18.01.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.06.2012.

(45)

Case No.238	M/s Vrijesh Corporation, Mumbai
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/350/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310677353 dated 18.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flax/Cotton Fabrics (dyed), twisted/untwisted. Flax Yarn:	10,500 Kgs.	Flax Yarn	8243 Kgs.

	7850 Kgs.			
2.	Flax/Cotton Fabrics (Grey & bleached), twisted/untwisted. Flax Yarn:3050 Kgs bleached.	4200 Kgs.	Flax Yarn	3203 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(46)

Case No.239	M/s Arvind Ltd., Bangalore
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/144/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0710080780 dated 03.10.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm's letter dated 4th October, 2012 has not received till date. The Committee is well aware that at present the June, 2012 is going on. Therefore, it is not possible for any letter dated 4th October, 2012. However, this Department has received the letter dated 11.01.2012 and 09.05.2012 from the applicant firm. This is not the letter dated 4th October, 2012. This is the letter dated 4th October, 2011 and the letter dated 4th October, 2011 has not received in this Department. Therefore, the Committee has decided to maintain status quo in this case.

(47)

Case No.240	M/s. Gaurav International, Gurgaon.
NC 10/AM-13, dt. 14.06.2012	File No.01/84/50/85/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510295222 dated 30.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.06.2012.

(48)

Case No.241	M/s Richa & Co., New Delhi
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/034/AM-11/DES-V
Amendment/Addition of export product against Advance Authorisation No.0510258972 dated 19.02.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting No.06/AM-13, held on 17.05.2012 in this case and in the description of export item No.3, 'Ladies Top' was mentioned in place of 'Girls Top'. With the approval of Chairman, NC-V Committee, the description in export item No.3 has been corrected and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 11.06.2012. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(49)

Case No.242	M/s Niyaz Apparels, Chennai
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/498/AM-08/DES-V
Re-fixation of ad-hoc norms against Advance Authorization No.0410031790 dated 01.10.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and consider the written request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 12.07.2012 for personal hearing.

(50)

Case No.243	M/s. Niyaz Apparels, Chennai.
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/344/AM-12/DES-V
Ratification of input output norms for Advance Authorisation No.0410012050 dated 01.12.2001 – Techno Velocity Pant (Boys Pant) under para 7.5 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and consider the written request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 12.07.2012 for personal hearing.

(51)

Case No.244	M/s H.P. Cotton Textiles Mill Limited, New Delhi
NC 10/AM-13, dt. 14.06.2012	File No.01/80/50/1443/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510176505 dated 16.02.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Surender Chowdhary, Sr. Manager – Accounts and Mr. S. K. Saha, G.M. (Q.C.), present before the NC on behalf of the firm. Mr. Chowdhary explained the details of the case before the Committee and informed that ‘Caustic Soda’ is not required to be imported as the same is cheaper in the local market. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cotton Thread combed gassed mercerised	150.000 M.T.	Raw Cotton	198.000 M.T.
			Caustic Soda	Not allowed
			Lubricant for Textiles (Mystolube STL).	4.500 M.T. (100% Constration basis)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(52)

Case No.245	Ref. received from the PC-IV-B, M/s Aditya Birla Nuvo Ltd., Kolkata
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/376/AM-12/DES-V
Clarification sought as to whether “Blankets/Blazer/Cloth/ Vellour/Overcoating/Jacketing Cloth made of synthetic wastage/woollen waste/Woollen rags/Synthetic rags/Scoured Wool” are covered under DEPB	

entry Sl. No.20 of the Product Group “Textiles”.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and consider the telephonic request of applicant firm for withdrawal of their request for seeking clarification. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to send the written request for withdrawal of their request. It was, therefore, decided to defer the case for re-listing on 12.07.2012.

(53)

Case No.246	M/s Gaurav International, Gurgaon
NC 10/AM-13, dt.14.06.2012	File No.01/84/50/323/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510281624 dated 17.01.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting No.06/AM-13, held on 17.05.2012 in this case and in the description of export and import item No.2, ‘dyed’ was mentioned in place of ‘bleached’. With the approval of Chairman, NC-V Committee, the description in export and import item No.2 has been corrected and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 11.06.2012. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(54)

Case No.247	M/s. Loyal Textiles Mills Ltd., Kovilpatti. Ref. received from O/o Textile Commissioner, Mumbai
NC 10/AM-13, dt. 14.06.2012	File No.01/84/162/261/AM-10/DES-V
Regarding DGFT Norms Committee Members Visit	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and consider the request of M/s. Loyal Textiles Mills Ltd., received through O/o Textile Commissioner, Mumbai, as all the technical members of the Norms Committee-V were present, for the visit of technical committee of DGFT in the production unit of M/s. Loyal Textiles Mills Ltd., Cuddalore for an on the spot study of increased consumption of flame retardant chemicals and also scrutinise their consumption records. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to accept the request of applicant firm for the visit of technical committee of DGFT in the production unit of M/s. Loyal Textiles Mills Ltd., Cuddalore. The technical committee of DGFT will be visited as per convenience of its members.
